

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.600/01

Date of order: 13.2.2003

Smt.Achuki Devi, W/o late Sh.Surendra Kumar, R/o Care of
Madhurkant Quarter No.1206 A, Ramganj Rly. Colony, Ajmer.

...Applicant.

Vs.

1. Union of India through General Manager, Western Rly, Churchgate, Mumbai.
2. Divisional Railway Manager, Western Rly, Ajmer.
3. Chief Health Inspector, Western Rly, Ajmer Divn, Ajmer.

...Respondents.

Mr.C.B.Sharma - Counsel for applicant.

Mr.T.P.Sharma - Counsel for respondents.

CORAM:

Hon'ble Mr.M.L.Chauhan, Judicial Member.

PER HON'BLE Mr.M.L.CHAUHAN, JUDICIAL MEMBER.

Heard the learned counsel for the parties.

2. The present application has been filed for grant of family pension and other benefits w.e.f. 5.7.78 to the applicant.
2. It is evident that the applicant has been removed from service in the year 1982 as such no relief can be granted to the applicant unless the removal order is not set aside.
3. The learned counsel for the applicant submits that the so called removal order has not been served either upon the husband of the applicant or the applicant. The applicant came to know about this aspect only after the reply filed by the respondents. The respondents have not placed any copy of the removal order on record.
4. At this stage, the learned counsel for the applicant submits that he wants to withdraw this application provided the respondents may be directed to supply the removal order so that

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the same can be challenged in a separate proceedings. Permission granted. Let the respondents supply a copy of the removal order to the applicant within four weeks from today. The applicant will be at liberty to challenge the said removal order subject to limitation.

5. The O.A is dismissed as withdrawn.



(M.L. Chauhan)

Member (J).